

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 01 OF 2019 &
IA NOS. 11 & 486 OF 2019

Dated: 29th March, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Lanco Amarkantak Power Limited **Appellant(s)**

Vs.

Haryana State Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R-1

Mr. Vishrov Mukherjee

Mr. Janmali M. for R-2

Mr. M.G. Ramachandran

Ms. Tanya Sareen for R-3

ORDER

Admit.

[IA No. 486 of 2019 – Delay in filing rejoinder]

The learned counsel, Mr. Deepak Khurana, appearing for the Appellant submitted that, there is a delay of 03 days in filing rejoinder. Further, he submitted that, in the light of the submission and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing rejoinder may kindly be condoned and the instant IA may kindly be allowed in the interest of justice and equity.

Submission of the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission of the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing rejoinder, we find it satisfactory as sufficient cause has been shown therein. The same are accepted and the delay in filing rejoinder is condoned. IA is allowed.

APPEAL NO. 01 OF 2019 &
IA NO. 11 OF 2019

The learned counsel appearing for the Appellant and the Respondents submitted that, pleadings in this matter are completed and the matter may kindly be listed for hearing.

Submissions of the counsel for both the parties, as stated supra, are placed on record.

The learned counsels for both the parties are directed to file their respective written submission on or before 03.05.2019, after duly serving copy of the same to the counsel for the other side.

List the matter for hearing on **03.05.2019**, as agreed by the counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/mk

(Justice N. K. Patil)
Judicial Member